## **REPORTABLE**

## IN THE SUPREME COURT OF INDIA

## **CIVIL APPELLATE JURISDICTION**

<u>CIVIL APPEAL NO. 1958 OF 2019</u> (@ SLP(C) No. 32810 of 2018)

ANIL KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

## JUDGMENT

Dr. Dhananjaya Y. Chandrachud, J.

Leave granted.

This appeal arises from the judgment of a Division Bench of the High Court of Judicature at Patna dated 3 January 2018 in a Letters Patent Appeal<sup>1</sup>.

The father of the appellant, Lalan Pandey, had constructed a two storied house together with a part of a third floor on Plot No. 1844, appurtenant to Khata No. 228, admeasuring 0.06 acres, situated at Mauza-Pakri, Ara in the District of Sasaram in Bihar. The land over which the residential house was constructed was acquired in 2006 for the Ara-Sasaram Railway Project.

On 7 June 2008, the Collector Bhojpur, Ara submitted a list of persons displaced in consequence of the project undertaken by the Railways. The name of the appellant's father serial no. 8 in the list of persons whose occurred at residential houses had been fully demolished. A communication by the issued on 8 August 2008 Executive Engineer was (Construction), East Central Railway, Ara to the Deputy Chief Engineer recommending the case of the appellant for appointment in service in terms of a policy circular of the Railway Board dated 19 April 2006.

Since the letter dated 7 August 2008 contains a statement of relevant facts, the letter is extracted below:-

"The house of Sh. Lalan Pandey s/o Late Ram Naresh Pandey of village Jagdeo Nagar, Pakri, Ara is coming centrally in the alignment of Ara-Sasaram New Railway line with following land details: Khata No. 228 P.S. No. 236 Pakri (ARA)

The complete demolition of the house is required for construction of new line at this location.

Sh. Lalan Pandey s/o Late Ram Naresh Pandey has demolished about 90% part of the house constructed in a two kattha land with covered area approximate 1110 sq. feet. He had two-storied building with part construction in third story.

Sh. Lalan Pandey, s/o Late Ram Naresh Pandey is a completely displaced person due to construction of new line and his livelihood has suffered due to displacement. A report on assessment by DLAO/Ara office regarding size and facilities available at his demolished house is enclosed for reference.

Vide this office letter under reference above the application was forwarded for consideration for job in Railway as per the extant provisions.

His case may be considered for job in Railway in terms of Railway Board's letter No. E(NG)

II/2002/RC-5/4 dated 19.04.2006 (copy enclosed)"

Between 2008 and 2011, before he died, the appellant's father had an exchange of correspondence with the authorities for requesting them that the benefit of the policy circular of 19 April 2006 be granted since his entire house had been demolished. After his father died on 15 May 2011, the appellant instituted a writ petition before the High Court<sup>2</sup> seeking that relief.

After a counter affidavit was filed in the proceedings, the High Court by its order dated 11 December 2012 directed that the claim of the appellant should be considered by the General Manager, East Central Railways, Vaishali at Hazipur for the grant of Group 'D' employment within a period of three months.

The appellant then submitted a representation which was rejected by an order dated 20 February 2013. The reasons for the rejection were as follows:-

> "(i) As per Annexure-1 (Railway Board Circular No. E(NG)II/2002/RC-5/4 dated 19.04.2006) "...no cognizance by way of offering employment to displaced persons should be given wherein only a strip of land for construction of a line has been acquired..."

> (ii) In the impugned case a small piece of land measuring 0.06 acre only was acquired in the year 2006 vide Annexure-C (Case NO.01/2005-06). As such this does not conform to the requirement of above mentioned Board's Circular to entitle the applicant for job in railway.

> (iii) The letter of Executive Engineeer/ Construction No. XEN/C Ara/AS-6 dated 08.08.2008

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cited as Annexure-4 is a routine forwarding letter for consideration of the claim for job in railway. It did not contain any express commitment from administration to provide job to the claimant."

The appellant then filed a Second Writ Petition<sup>3</sup> challenging an order of rejection. The Writ Petition was rejected by a learned Single Judge by an Order dated 31 August 2016 which has been affirmed in a Letters Patent Appeal<sup>4</sup> by the Division Bench.

The case of the appellant is based on the policy circulars of the Union Government in the Ministry of Railways. Initially by a Circular dated 1 January 1983, the Railway Board dealt with appointment to Group 'C' and 'D' posts in the Railways of members of families who are displaced as a result of the acquisition of land for the establishment of projects. Certain guidelines were framed under the policy circular under which it was envisaged that Zonal Railways and project authorities may consider applications received from persons displaced on account of large scale acquisition of land for railway projects, so as to provide employment to a displaced person or a son, daughter or spouse in Group 'C' or Group 'IV' posts.

The guidelines are as follows:-

"1. individual concerned The should have been displaced himself he should or be the son/daughter/ward/wife of a person displaced from land on account of acquisition of the land by the Railways for the projects.

2. The dispensation should be limited to recruitments made from outside in direct recruitment categories and to the first recruitment or within a period of two years after the acquisition of the land, whichever is later.

3. It must also be ensured that the displaced person did not derive any benefit through the State Government in the form of alternative cultivable land etc.

4. The person concerned should fulfil the qualification for the post in question and also be by the appropriate found suitable recruitment In the case of Group C posts for which committees. recruitment is made through the Railway Service Commission, the Chairman or the Member of the Railway Service Commission should be associated in the recruitment."

Subsequently on 19 April 2006, a circular was issued by the Railway Board in which the earlier guidelines were adverted to and the issue was revisited. The circular, insofar as it is relevant, reads thus:

The whole issue has been deliberated upon at "2. length in the full board meeting and it has been decided that no cognizance by way of offering employment to displaced persons should be given (viz., wherein only a strip of land for construction of a line) has been acquired but the can be considered in Group D posts only same wherein large area, house or substantial livelihood has been taken away/snapped in the process.

It has further been decided by the board that 3. recruitments cases where are already in past process or where any commitment has been given to provide employment by the competent authority, such recruitment process should be finalised and provided in Group D emplovment posts onlv to eligible persons."

In the Writ Petition which the petitioner filed before the High Court, the prayer for mandamus was specifically based on the Railway Board Circular dated 19 April 2006. The relevant averments in the writ petition reads thus;

"9. That it is submitted that the Collector, Bhojpur, Ara vide Memo No. 211 dated 07.06.2008 sent a list of persons whose house was demolished with recommendation for employment and the list finds place the name of Lalan Pandey. The Executive Engineer, Cons., E.C. Railway, Ara has written a letter dated 08.08.2008 to Dy. Chief Engineer, Con./E.C. Railway/Danapur mentioning therein that Lalan Pandey is a completely displaced person due to construction of new line and his livelihood has suffered due to displacement. It was requested for consideration of the Petitioner's case for job in Railways in terms of Railway Board's letter dated 19.04.2006."

The response of the Railways to the above averment contained no denial of the averments contained in paragraph 9. Paragraph 10 of the response reads as follows:-

"10. That with regard to statement made in paragraph 9 of the writ petition it is stated that the same is a matter of records, hence there is no comments."

The learned Single Judge rejected the writ petition, observing that a claim for appointment in service, apart from an entitlement to compensation for the acquisition of land, is by way of an exception. The High Court also held that the policy circular could not be applied since the acquisition in question was made prior to 2006.

The Letters Patent Appeal was rejected by the Division Bench relying upon the statement of the counsel for the Railways that employment had not been provided even in a single case for acquisition of land for the Ara Sasaram Railway project.

Learned counsel for the appellant has, while assailing

these findings submitted that the acquisition was in year 2006 and the case of the appellant is squarely governed by the policy circular. It was urged before this Court that the grounds which weighed with the authorities in rejecting the representation are contained in the speaking order dated 20 February 2013 of the General Manager of the East Central Railway which was passed in pursuance of the direction of the High Court. It was urged that the policy circular, contrary to what is stated in the order, would encompass the case of the appellant since the entirety of the house belonging to the appellant had been demolished. Hence the fact that only a strip of land was involved would not disentitle the appellant for the grant of relief.

On the other hand, Ms. Vibha Dutta Makhija, learned senior counsel appearing on behalf of the respondents submitted that the policy circular dated 1 January 1983 as well as the subsequent policy circular dated 19 April 2006 must be read together. It was urged that as a matter of fact, para 3 of the policy circular dated 19 April 2006 stipulated that past cases where recruitments were already in process and where commitment had been given to provide employment should be finalised and employment be provided in Group 'D' posts only to the eligible persons. In the circumstances, it was urged that the appellant was not entitled to the benefit of the policy circular.

The policy circular dated 1 January 1983 was specifically adverted to in the subsequent circular dated 19 April 2006.

The subsequent circular stipulates that the Railway Board had decided that the policy to offer employment to displaced persons should not cover displaced persons where only a strip of land had been acquired. At the same time, it stipulated that the claim can be considered for appointment against a Group 'D' post where a "large area, house or substantial livelihood has been taken away/snapped in the process". The case of the appellant fell within the ambit of paragraph 2 of the circular dated 19 April 2006. In rejecting the application of the ground which weighed with the appellant, the Railway Authorities was that only a strip of land belonging to the appellant had been acquired. This is not a correct reading of the circular. The circular contemplates that when a large area, house or substantial livelihood have been taken away, the case for providing alternative employment in a Group 'D' post would be considered. Those phrases are disjunctive. The entire house of the appellant was demolished. It was stated that there was no specific guideline from the Railway authorities to provide a job in lieu of acquisition of land in Ara-Sasaram project. This was not a valid ground to reject the claim, once there was a general policy circular dated 19 April 2006 which held the field.

In the counter affidavit that was filed before the High Court, an additional ground was sought to be urged namely that it was only if an exception is granted by the Ministry of Railways that the application would be considered for appointment in accordance with the prevailing norms. There is

no justification for this submission since it would result in the exercise of a pick and choose approach, contrary to the policy circular dated 19 April 2006.

For the above reasons, we have come to the conclusion that the rejection of the claim of the appellant was contrary to the terms of the binding policy circular formulated by the Union of India in the Ministry of Railways. Undoubtedly, the grant of appointment to persons displaced as a result of acquisition is a matter which is within the purview of the policy discretion. No mandamus can lie in the absence of a However, where a policy has been laid down by the policy. Union government as in the present case, the terms of the policy can be enforced. The rejection of the claim of the Appellant was for extraneous reasons and based on irrelevant considerations. Government in the Ministry of Railways formulated a policy. The failure of implementation results in social justice. The policy circulars were failure of a substantive attempts to enhance social welfare. Denial of benefits to the appellant has led to a long and tortuous road to justice.

For the above reasons, we allow the appeal and set aside the impugned judgment and order of the High Court dated 3 January 2018. In the facts and circumstances of the case, in consequence, we direct that the claim of the appellant for appointment to a Group 'D' post shall be implemented within a period of two months from today by granting an age relaxation, if required.

The appeal is, accordingly, allowed. There shall be no order as to costs.

Pending application(s), if any, shall stand disposed of.

(DR. DHANANJAYA Y. CHANDRACHUD)

.....J. (NAVIN SINHA)

NEW DELHI, February 22, 2019 ITEM NO.52

COURT NO.12

SECTION XVI

Petitioner(s)

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32810/2018

(Arising out of impugned final judgment and order dated 03-01-2018 in LPA No. 1929/2016 passed by the High Court Of Judicature At Patna)

ANIL KUMAR

VERSUS

UNION OF INDIA & ORS. Respondent(s) (IA No.168975/2018-EXEMPTION FROM FILING O.T.)

Date : 22-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE NAVIN SINHA

- For Petitioner(s) Mr. Uday Gupta, Adv. Ms. Shivani Lal, Adv. Mr. Hiren Dasan, Adv. Mr. M.K. Tripathi, Adv. Mr. Sulalit Sisodia, Adv. Mrs. Sarla Chandra, AOR
- For Respondent(s) Ms. Vibha Datta Makhija, Sr. Adv. Mr. Dhruv Pall, Adv. Ms. Aprajita Mukherjee, Adv. Mr. Samarth Khanna, Adv. Mr. Bharat Singh, Adv. Mr. Raj Bahadur, Adv. Mr. M.P. Gupta, Adv. Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(MANISH SETHI) (SAROJ KUMARI GAUR) COURT MASTER (SH) BRANCH OFFICER (Signed reportable judgment is placed on the file)